

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Service Tax Appeal No. 88963 of 2018

(Arising out of Order-in-Original No. 11/Bhiwandi/SM/2018 dated 28.03.2018
passed by Commissioner of CGST & Central Excise, Bhiwandi)

M/s. C-Edge Technologies Ltd.

Appellant

9th floor, A Wing, Lodha I-Think,
Techno Campus, Pokhran Road,
No.2 Off Easter Express Highway,
Thane (W), Thane 400 607.

Vs.

Commissioner of CGST, Bhiwandi

Respondent

12th floor, Lotus, Near Parel Station,
Parel (E), Mumbai 400 012.

Appearance:

Shri Kunal, Advocate, for the Appellant

Shri Onil Shivdikar, Assistant Commissioner, Authorised
Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. **A/85226/2021**

Date of Hearing: 28.01.2021

Date of Decision: 28.01.2021

PER: BENCH

When the matter was called for hearing today, the learned Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(Sanjiv Srivastava)
Member (Technical)**